

ITEM NO.1C
(For Judgment)

COURT NO.5

SECTION XVI

RECORD OF PROCEEDINGS
SUPREME COURT OF INDIA

CIVIL APPEAL NO. 5304 OF 2008
(Arising out of SLP(C) No. 5964/2006)

CHIEF EXECUTIVE OFFICER, N.S.S.O. & ORS.

Appellant(s)

VERSUS

BISWA BHUSAN NANDI

Respondent(s)

Date: 29/08/2008

This matter was called on for pronouncement
of Judgment today.

For Appellant(s)

Mr. B.K. Prasad, Adv.

For Respondent(s)

Mr. Ranjan Mukherjee, Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the Judgment of
the Bench comprising of His Lordship and Hon'ble Mr. Justice
Cyriac Joseph.

Leave granted.

For the reasons mentioned in the signed judgment, the
appeal is dismissed with costs. Counsel's fee assessed at Rs.50,000/-
(Rupees fifty thousand only).

(SARITA PUROHIT)
BHARDWAJ)
Sr.P.A.

(PUSHAP LATA

COURT MASTER

(Signed reportable judgment is placed on the file)